

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 260 of 2013

Dated : 12th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

GVK Industries Ltd. (Phase-I) ... Appellant(s)
Versus

**Eastern Power Distribution Co.
of Andhra Pradesh & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Anushree Badhan
Mr. Avinash Menon

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1 to 5

ORDER

It is submitted by the learned counsel for the Appellant that service is complete and affidavit of service has already been filed.

Ms. Swapna Seshadri, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos.1 to 5 and seeks some time to file the reply. Accordingly, she is directed to file the same on or before 22.01.2014 after serving copy on the other side.

Post the matter on **31.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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